

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

RAJYA SABHA

**UNSTARRED QUESTION NO. 1154
ANSWERED ON 13.12.2023**

VIDYALAYA VIKAS NIDHI AND COMPUTER EDUCATION IN KV

1154 # SHRI RAM NATH THAKUR:

Will the Minister of ***Education*** be pleased to state:

- (a) the amount that is being collected per child by Kendriya Vidyalayas for Vidyalaya Vikas Nidhi and computer education;
- (b) whether the Ministry will consider returning the amount recovered during the Corona period; and
- (c) whether according to the provisions of the Right to Education Act, 2009 collecting any kind of money from the children studying in Kendriya Vidyalaya is a violation of the provisions of the law?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) & (b) Vidyalaya Vikas Nidhi (VVN) and Computer Fund are being charged by the Kendriya Vidyalaya Sangathan (KVS) from the students at a very nominal rate. However, exemption of VVN is granted to the children of parents / guardian who are under BPL category, students who are admitted under the Right to Education Act, 2009 (RTE Act, 2009) from Class I to VIII, single girl child from Class VI to XII, Divyang student, student admitted under PM CARES, Children of officers and men of Armed Forces and Paramilitary Personnel killed or disabled during the hostilities 1962, 1965, 1971 and 1999 as well as to the children of Defence Personnel of Indian Peace Keeping Force in Srilanka and personnel of armed forces killed or disabled in "Operation Meghdoot" in Seachen area and "Operation Vijay" in Kargil and children of Armed Forces and Para Military Forces personnel whose parents were killed/ declared missing or permanently disabled during any counter

insurgency operation in India or abroad. These funds / fees are the part of fee structure of KVS and it is utilized for student welfare activities as well as upkeep of Vidyalaya, academic transactions and are essential for the developmental activities in the school. During COVID-19 pandemic, school activities as well as academic transactions continued in online mode. No such proposal is under consideration of the Government to return the amount charged during the period of COVID-19 pandemic.

(c) Kendriya Vidyalayas have been notified by Government under Section 2(P) of the Right to Education Act, 2009 under 'specified category'. As per section 12(l) (c) of RTE Act, 2009 the schools specified under Section 2(n)(iii), shall admit in class I to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion. No fee has been charged from the students who are admitted under RTE Act, 2009 from class I to VIII.
